

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 9/TT/2021
(On remand)

Subject	:	Petition for determination transmission tariff for 2019-24 period in respect of seven no. of transmission assets under Transmission System for Solar Power Park at Bhadla in Northern Region (NR).
Petitioner	:	Power Grid Corporation of India Ltd.
Respondents	:	Rajasthan Rajya Vidyut Prasaran Nigam Ltd. and 20 others
Date of Hearing	:	6.2.2024
Coram	:	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
Parties present	:	Ms. Swapna Seshadri, Advocate, PGCIL Shri Utkarsh Singh, Advocate, PGCIL Ms. Sneha Singh, PGCIL Ms. Sakshi Kapoor, Advocate, AREPRL Shri Akshayvat Kislay, CTUIL Shri Bipin Bihari Rath, PGCIL Shri Nitish Kumar, PGCIL Shri Vivek Kumar Singh, PGCIL

Record of Proceedings

The matter was heard on remand on 26.7.2023, and an order was reserved in the matter. However, the order could not be issued prior to Shri I.S. Jha, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. Learned counsel for the Petitioner submitted that the Commission's order dated 11.6.2022 in Petition No. 9/TT/2021 was challenged by the four different parties before the Appellate Tribunal for Electricity (APTEL), namely, Fatehgarh Badla Transmission Company Limited (FBTCL), Adani Renewable Energy Park Rajasthan Limited (AREPRL), Surya Urja Private Limited (SUPL) and Essel Saurya Urja Company of Rajasthan Limited (ESUCRL).

3. Learned counsel for the Petitioner submitted that the APTEL, vide its judgment dated 2.5.2023 in Appeal No. 352 of 2022 filed by FBTL has confirmed the Commission's



order dated 11.6.2022. The APTEL vide order dated 6.2.2023 in Appeal No. 362 of 2022 filed by AREPRL against the Commission's order dated 11.6.2022 remanded the matter back to the Commission for fresh consideration of the said order dated 11.6.2022 limited to the extent of AREPRL's liability to pay the transmission charges for the period of mismatch between the generation of AREPRL and the transmission assets of the Petitioner. The Commission heard AREPRL and the Petitioner and reserved the order in the matter on 26.7.2023. She submitted that the other Appeal filed by SUPL is pending adjudication before APTEL. In the meantime, ESUCRL challenged the Commission's order dated 11.6.2022, before the APTEL on the plea that no notice was served upon it, and the APTEL vide its order dated 10.8.2023 in DFR No. 541 of 2022 remanded the matter back to the Commission to hear ESUCRL after service of due notice upon it.

4. Learned counsel for the Petitioner submitted that as none have appeared on behalf of ESURCL, requested to issue notice again on ESUCRL to appear and file a reply in the matter.

5. After hearing, the Commission directed the Registry to issue a notice in the matter to ESURCL through electronic and speed post by 23.2.2024 and directed ESUCRL to file a reply affidavit by 12.3.2024 and the Petitioner to file a rejoinder to the reply of ESUCRL by 19.3.2024.

6. The Commission directed the listing of the matter for hearing on 5.4.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

